

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 111(ND)14
CA. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.05.2017

NAME OF THE COMPANY: M/s Usha Kalra & Ors. Vs. Kalra Pulp and Board Mills Pvt. Ltd.

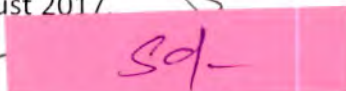
SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr. Mohit Danner; Adv.	Adv.	For R.3.44.	Ushita.
2.	Mr. Vipul Ganda's Adv	Adv		
	KRISHNA KUMAR		Rajesh Co.	

Order

Though the Respondent No. 2 was to file reply to the amended petition, he is unable to do so for want of a proper amended index giving details of the pagination of the additional documents filed. None is present on behalf of the petitioner. Let steps be taken to remove the objection. Be that as it may, this should not come in the way a filing the reply. Be filed within 2 weeks with an advance copy to the opposite counsels who may file rejoinder thereto. To come up on 21st August 2017.

(Shipra Mittal)


[S.K. MOHAPATRA]
MEMBER [T]


[INA MALHOTRA]
MEMBER [J]